

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.888
TO BE ANSWERED ON 20.07.2017**

**LEVY OF FEES FOR TESTING AND INSPECTION
OF ELECTRICAL INSTALLATIONS**

888. SHRIMATI DARSHANA VIKRAM JARDOSH:

**Will the Minister of POWER
be pleased to state:**

(a) whether any action has been taken by the Central Government on the matter of levy of fees by State Electrical Inspectorate for testing & inspection of various electrical installations, as currently State Electrical Inspectorates are not able to levy testing & inspection charges which lead to financial burden on State Governments, if so, details thereof; and

(b) whether Union Government proposes to make necessary amendments urgently for restoration of earlier practice of levy of fees for testing & inspection of various electrical installations by State Electrical Inspectorate, if so, the details thereof?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) & (b): The Electricity (Amendment) Bill, 2014 proposed that the appropriate Government could prescribe the fees and charges payable for undertaking the testing, inspection and services by the Chief Electrical Inspector and Electrical Inspectors.
